

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

M.A No. 36 of 2023

In

Original Application No. 823 of 2022

Ravinder Singh

Applicant (S)

Versus

State of Punjab

Respondent (S)

Action taken / status report in compliance of order dated  
24.5.2023 of the Hon'ble National Green Tribunal passed in O.A No. 823 of  
2022.

**Respectfully Showeth**

- 1) Briefly stated, the applicant Ravinder Singh has earlier filed O.A No. 823 of 2022 before the Hon'ble National Green Tribunal complaining that there is an industry namely; Dalip Combine 951 (Amarjeet Agro Industry) manufacturing agricultural appliances like harvester, etc and emitting huge polluted gases causing air pollution and also causing noise pollution by using big machines like drill machine, punch press and lathes machine which causes huge sound disturbing all the residents in the area. The application was disposed of by the Hon'ble Tribunal vide order dated 6.1.2023 thereby directing the State Pollution Control Board and District Magistrate, Patiala to look into the complaint, verify the facts and if the complaint is found correct to take appropriate remedial and preventive action accordance with Law within two months.



- 2) That now the applicant has filed M.A No. 36 of 2023 before the Hon'ble National Green Tribunal alleging that the authorities have not done anything pursuant to the said order and have neither visited the site nor collected information nor any remedial action has been taken. After consideration of the matter, the Hon'ble Tribunal vide order dated 24.5.2023 passed in M.A No. 36 of 2023 in O.A No. 823 of 2022 had directed the Joint Committee comprising of State Pollution Control Board and District Magistrate, Patiala to furnish an action taken report, specifically stating, as to what further action has been taken pursuant to this Tribunal's order dated 6.1.2023 passed in O.A No. 823 of 2022, within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF / OCR support PDF and not in the form of Image PDF.
- 3) In compliance to order dated 24.5.2023 of the Hon'ble Tribunal, it is respectfully submitted that the Punjab Pollution Control Board has also earlier received complaints Sh. Ravinder Singh applicant with regard to pollution being caused by an industrial unit in the area where the complainant is residing. Apart from approaching the Hon'ble National Green Tribunal the applicant Sh. Ravinder Singh resident of Hari Dass Colony, Patiala Road, Nabha has also approached the Punjab State Human Rights Commission by way of filing complaint case no. 5478/15/2022 alleging pollution caused by Amarjeet Agro industry, Nabha. The action taken in this regard is summarized herein below.
- a) The officers of the Board had visited the site in question on 11.8.2021 and 16.9.2021 and it is observed that M/s Amarjit Agro Industry engaged in the business of manufacturing of harvester combine by assembling its parts. The industry was found to be carrying out spray painting without taking any pollution control measures. Notices were also issued to the industry and hearing was extended. During the hearing on 26.10.2021 before the Senior Environmental Engineer, Zonal Office-1, Patiala, it was decided that the workshop shall take necessary measures for the control of water and air pollution and shall ensure that no water and air pollution is caused due to the activities of the workshop. The proceedings of personal hearing were conveyed to M/s Amarjit Agro Industry vide letter no. 6264-65 dated 9.11.2021 for compliance.

- b) The industry was again visited on 28.12.2021 to check the compliance of the direction given to the industry. The industry was found to be carrying out the painting activities in its shed and constructed a very small paint booth, which was found to be not adequate. Accordingly, directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 were issued to the industry with an opportunity of hearing before the Chief Environmental Engineer of the Board on 13.2.2022. The hearing was actually held on 22.3.2022 wherein the representative of the industry submitted that they have closed the painting process and removed the compressor etc. which was earlier used for painting purposes. After hearing it was decided that the statement of the industry will be verified by Regional Office at Patiala and the industry was directed to make compliance. The proceedings of the hearing were conveyed to the industry vide letter no. 2709 dated 5.5.2022 for compliance.
- c) The site of the industry was visited by the officer of Board on 15.7.2022 and it was observed that the work of spray painting with the use of compressor has been closed. The Board has also furnished the report to the office of Secretary to Government of Punjab, Department of Science, Technology and Environment vide letter no. 5707 dated 19.9.2022, as the complainant has also approached the Government with regard to his complaint. The site in question is again visited by the officer of the Board on 21.10.2022 and it is observed that the workshop operating the under the name and style of M/s Amarjit Agro Industry has closed the work of spray painting with the use of compressor. No such activity was observed during the visit.
- d) The Punjab Pollution Control Board has accordingly filed reply before the Punjab Human Rights Commission, Chandigarh vide letter no. 2994 dated 21.10.2022 and a copy of the same is enclosed herewith as **Annexure-A**, for kind perusal.
- 4) That the site of the workshop / industry was again visited by the officer of the Board in the presence of the complainant on 3.1.2023. During visit, it was observed that as under:

- a) The workshop was in operation.



- b) The workshop was engaged in the assembling of the combine harvester.
- c) The workshop has installed 2 no. drills, 1 sheet binding press, 2 no lathe machines 4 no. arc welding sets & manual hand tools.
- d) The workshop has installed 1 DG set having capacity 25 KVA equipped with Canopy & stack of adequate height.
- e) The representative informed that the workshop has been established since 1981.
- f) Noise monitoring was carried out and the results are as under:-

Location	When the workshop was In operation (dB)	When the workshop (dB) was not in operation
At complainant house	52.2 db, 65.7 dB, 67.6db, 65.3 dB, 63.7 dB, Avg. 62.9 dB	60.6 dB, 63.3 dB, 59.7 dB, 51.1 dB, 58.1 dB, Avg. 58.56 dB

The contribution to the ambient noise when the workshop was in operation was found to be 4.34 dB, which is less than 5 dB(A) as prescribed in Rule 5(5) of the Noise Pollution (Regulation & Control) Rules, 2000.

- g) The complainant is not residing in the adjoining house (workshop). However, the noise monitoring was carried out in the adjoining house. The complainant informed that due to the operations of workshop, he has shifted his family to some other place, which is located at distance 500 meter from the workshop.
- h) The workshop has stopped the process of spray painting and already removed the spray painting section and compressor from its premises.
- i) The workshop has removed spray painting process, taken adequate pollution control measure of DG set and was found complying with noise limits during noise monitoring.
- j) The workshop is engaged in the light engineering and fabrication work without spray painting (dry process only) thus the unit falls under white category having code 4098 i.e. light engineering and fabrication units without spray painting, of the revised categorization of the industries by Central Pollution Control Board.



- k) As such, no further action was required to be taken against the industry.
- 5) That it is pertinent to mention here that in reference to a complaint made by the applicant Sh. Ravinder Singh against Amarjeet Agro Industry under section 133 of Cr.P.C, the office of Sub Divisional Magistrate, Nabha vide letter no. 956 dated 04.8.2022 (**Annexure-B**) has also sought report with regard to noise and water pollution from the Punjab Pollution Control Board. The Punjab Pollution Control Board vide letter no. 1963 dated 12.8.2022 (**Annexure-C**) had informed the office of Sub Divisional Magistrate, Nabha that the unit was visited by the officer of the Board on 15.7.2022 and it was observed that the industry has closed the activity of spray painting and the compressor used for spray painted has been removed.
- 6) That the applicant Sh. Ravinder Singh has also filed a complaint on the Centralized Public Grievance Redress and Monitoring System vide application no. 20230212631 and the complaint was resolved by the concerned Assistant Environmental Engineer on 25.5.2023 by making the remarks that the site was visited by this office on 03.01.2023 and industry was found complying with the provision of Noise Rules, 2000. Copy of complaint and remarks by the Board officer is enclosed herewith as **Annexure-D**.
- 7) Considering the facts and circumstances of the case and the orders passed by the Hon'ble National Green Tribunal, the Deputy Commissioner, Patiala has issued directions to Sub Divisional Magistrate, Nabha to jointly visit the site in question surprisingly, with Punjab Pollution Control Board officers. Accordingly, the site of the workshop was surprisingly visited by the team of officers comprising Sh. Tarsem Chand, Sub Divisional Magistrate, Nabha; Sh. Rajbrinder Singh Dhanoa, Naib Tehsildar Nabha; Er. Mohit Singla, Assistant Environmental Engineer, Regional Office, Punjab Pollution Control Board, Patiala and Dr. Rupinder Kaur, Scientific Assistant, Laboratory of Punjab Pollution Control Board, Patiala. Sh. Ravinder Singh S/o Paramjit Singh, (Applicant and Complainant) was called by the team of officers at the site during visit on 6.7.2023 and the applicant complaint came present at the site. Sh. Amarjeet Singh S/o Sh. Dalip Singh, (Owner of the unit M/s Amarjeet Agro Industry), Sh. Satbir Singh (Brother of the applicant / complainant) and Sh. Harmajeet

Singh (Son of the owner of the unit) were also present during the visit by the team of officers on 6.7.2023 called upon site of workshop. During visit, it was observed by the team of officers as under:

- i) The unit is a workshop and is engaged in manufacturing/ assembling of combine harvesters.
- ii) The workshop was found in operation.
- iii) The workshop has installed 2 no. drilling machines; 4 no. sheet cutting press; 2 no. lathe machines; 4 no. welding sets and other manual hand tool machinery.
- iv) The workshop has also installed 1 no. D.G. set of capacity 25 KVA, which is equipped with canopy and stack of adequate height.
- v) The owner of workshop has now removed all the machinery of spray paint from the said premises and shifted the same to a new location, which is located far away from house of the complainant.
- vi) During visit, the owner of the workshop informed that the complainant is not residing in the house adjacent to the workshop, but has shifted to a house, which is 500 m away from the workshop.
- vii) The complainant is operating an eatery/restaurant outlet at the ground floor and has made residence provision on the first floor. The premise of the complainant is adjacent to the workshop.
- viii) Noise monitoring was also carried out by the Scientific staff in the presence of complainant and owner of the unit. The noise level results are tabulated herein below:

Sr. No.	Location of the Sampling	Time	Operational Status of the Workshop	Noise Level Readings (dB in Avg.)
1.	At main gate of the workshop i.e. M/s Amarjeet Agro	09:21 am	In operation	76.4
2.	At main gate of the house of the complainant i.e. Sh. Ravinder Singh	09:24 am	In operation	69.8
3.	In bedroom of the	09:27	In operation	61.4

	complainant	am		
4.	In bedroom of the complainant	09:30 am	Not in operation	60.5
5.	At main gate of complainant house	09:35 am	Not in operation	67.7
6.	At main gate of workshop	09:37 am	Not in operation	71.5

As per the results of noise sampling as mentioned above, it was found that the contribution of the noise with the operation of the workshop, in ambient noise level at the main gate of the complainant's house and as well as in the bedroom of the complainant was found to be 2.1 dB and 0.9 dB, respectively, which is less than 5 dB (A) as per the provisions of Rule 5(5) of the Noise Pollution (Regulation & Control) Rules, 2000.

- ix) The team also visited the site, where the owner of the workshop shifted its spray painting machinery. The new site was found located far away from the residence of complainant, on the other side of road.
- x) The visit report prepared during the visit by the visiting officers is enclosed herewith as **Annexure-E**.
- 8) That in view of the above recorded facts, it is respectfully submitted that no further action is required to be taken in the case.
- 9) That the action taken/status report is hereby submitted in compliance to the orders dated 24.5.2023 (M.A No. 36 of 2023 in O.A No. 823 of 2022) for kind perusal and appropriate orders of the Hon'ble National Green Tribunal.



(Er. Rohit Singla)  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Patiala



(Ms. Sakshi Sawhney)  
Deputy Commissioner,  
Patiala.

Note:- 07/07/2023

PUNJAB POLLUTION CONTROL BOARD  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

Dated: 21/10/22

To

The Registrar,  
Punjab State Human Rights Commission,  
SCO No. 20-21-22, Sector 34-A,  
Chandigarh.

Subject: Compliant case no. 5478/15/2022 filed by Sh. Ravinder Singh R/o Hari Dass Colony, Patiala Road, Patiala.

Reference: PSHRC order dated 02.08.2022.

In above regard, the reply of PPCB w.r.t. complaint No. 5478/15/2022 filed by Sh. Ravinder Singh R/o Hari Dass Colony, Patiala Road, Patiala is enclosed herewith for kind perusal of the Hon'ble Commission, please.

Endst.no. 2995

  
Environmental Engineer  
Dated 21/10/22

A copy of the above is forwarded to the Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala for kind information, please.

  
Environmental Engineer  
Dated 21/10/22

PUNJAB STATE HUMAN RIGHTS COMMISSION  
CHANDIGARH  
289231  
26/10/22  
OIG  
Dated: 28/10/22  
No. 2994

In Re: Complaint case no. 5478/15/2022 filed by Sh. Ravinder Singh resident of Hari Dass Colony, Patiala Road, Nabha

Status report of Punjab Pollution Control Board in compliance of order dated 2.8.2022, of the Hon'ble Commission.

Sir,

Respectfully, it is submitted that the Hon'ble Punjab State Human Rights Commission has taken cognizance of the subject cited complaint filed by Sh. Ravinder Singh resident of Hari Dass Colony, Patiala Road, Nabha and vide order dated 2.8.2022, the Hon'ble Commission has called a report from the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-I, Patiala. The application dated 20.6.2022 filed by Sh. Ravinder Singh before the Hon'ble Commission has been examined and the report of the Punjab Pollution Control Board may kindly be read in the following paragraphs.

2) Briefly stated, the Punjab Pollution Control Board has also earlier received complaints from Sh. Ravinder Singh with regard to the pollution being caused by an industrial unit in the area where the complainant is residing. The officers of the Board had visited the site in question on 11.8.2021 and 16.9.2021 and it is observed that M/s Amarjit Agro Industry engaged in the business of manufacturing of harvester combine by assembling its parts. The industry was found to be carrying out spray painting without taking any pollution control measures. Notices were also issued to the industry and hearing was extended. During the hearing on 26.10.2021 before the Senior Environmental Engineer, Zonal Office-1, Patiala, it was decided that the workshop shall take necessary measures for the control of water and air pollution and shall ensure that no water and air pollution is caused due to the activities of the workshop. The proceedings of personal hearing were conveyed to M/s Amarjit Agro Industry vide letter no. 6264-65 dated 9.11.2021 for compliance.

3) The industry was again visited on 28.12.2021 to check the compliance of the direction given to the industry. The industry was found to be carrying out the painting activities in its shed and constructed a very small paint booth, which was found to be not adequate. Accordingly, directions u/s 33-A of

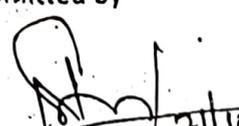
the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 were issued to the industry with an opportunity of hearing before the Chief Environmental Engineer of the Board on 13.2.2022. The hearing was actually held on 22.3.2022 wherein the representative of the industry submitted that they have closed the painting process and removed the compressor etc. which was earlier used for painting purposes. After hearing it was decided that the statement of the industry will be verified by Regional Office at Patiala and the industry was directed to make compliance. The proceedings of the hearing were conveyed to the industry vide letter no. 2709 dated 5.5.2022 for compliance and a copy of letter is enclosed herewith as Annexure-A.

4) The site of the industry was visited by the officer of Board on 15.7.2022 and it was observed that the work of spray painting with the use of compressor has been closed. The Board has also furnished the report to the office of Secretary to Government of Punjab, Department of Science, Technology and Environment vide letter no. 5707 dated 19.9.2022, as the complainant has also approached the Government with regard to his complaint. Copy of letter no. 5707 dated 19.9.2022 is enclosed herewith as Annexure-B. The site in question is again visited by the officer of the Board on 21.10.2022 and it is observed that the workshop operating the under the name and style of M/s Amarjit Agro Industry has closed the work of spray painting with the use of compressor. No such activity was observed during the visit.

5) In view of the above stated facts, no further action is required in the case.

It is, therefore, prayed that the complaint case may kindly be disposed of with appropriate orders.

Submitted by

  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Patiala.

	<b>ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ</b>	<i>Handwritten signature</i> <i>13/5/22</i>
	ਸੰਸਥਾ ਪਤਨਾਮ: 1, ਚਾਰਾਬਰੜਾ ਸੜਕ, ਨਾਬਾ ਸਿਟੀ, ਪਟਿਆਲਾ ਫੋਨ (ਏਕਤਰ) 0175-2301182 ਫੈਕਸ 0175-2307717 email: ppccbses_xp1@yahoo.com	

ਨੰਬਰ \_\_\_\_\_

ਮਿਤੀ \_\_\_\_\_

**REGISTERED**

To

M/s Amarjit Agro Industry, (Dallip 951),  
 Hari Dass colony Patiala Road, Nabha,  
 Distt. Patiala.

ਸੰ:ਦਿ:- 12/3/22 A.

ਨੰ: 13/5/22

ਦਿ: 13/5/22

ਜਾਇਦੀ ਨੰ: 11/2/22 ਮਿਤੀ: 13/5/22

**Subject:** Proceedings of the personal hearing given by the Chief Environmental Engineer (P) of the Board on 22/03/2022 M/s Amarjit Agro Industry, (Dallip 951) Hari Dass colony Patiala Road, Nabha Distt. Patiala u/s 33-A of the Water Act, 1974 and u/s 31-A of the Air Act, 1981

The following were present:

**From the Board:**

Er. Paramjeet Singh, Senior Environmental Engineer

**From the Industry:**

Sh. Harmanjit Singh, Proprietor

The officers of the Board brought out that a complaint regarding pollution caused by the industry was received in the Board through SDM Nabha.

To investigate the complaint, the site was visited by officer of the Board on 11.08.2021 and based on the violations noticed during visit, show cause notice for violation of the provisions of the Water Act, 1974 and the Air Act, 1981 was served to the industry vide letter no. 2148 dated 16/08/2021, with an opportunity to submit reply within 15 days, but the industry has failed to submit any reply in response to the show cause notice served to it.

Another complaint dated 10-09-2021 made by the residents of the Nabha city, regarding pollution being caused by the industry was received in the Board.

The industry was again visited by officer of the Board on 16-09-2021 and Sh. Harmanjit Singh, Owner of the Industry was contacted. During visit, it was observed as under:

1. The industry was in operation and engaged in manufacturing of harvester combine.
2. The industry was carrying out spray painting on the harvester combines. No APCD has been installed to control process emissions.
3. The industry has installed 2 no. drill machine, 1 no. welding machine, 1 no. cutter machine & 2 no. lathe machine.
4. The representative of the industry informed that the workshop is operational since Nov, 1984.
5. The source of fresh water is a submersible pump, but is not provided with any water meter.
6. The domestic effluent was being discharged into MC Sewer without any treatment. Further there is no terminal STP installed in Nabha City.
7. DG set of unknown capacity is provided without canopy and inadequate stack height.

Another complaint was received against the workshop and the facts were again verified by Officer of the Board on 05.10.2021 and it was observed that the workshop has neither made any arrangement for the emissions generated from the paint booth, nor

provided any canopy/stack on the DG set. Same status was observed as noticed during earlier visits.

The Industry was served with show cause notice for violations of the provisions of the Water Act, 1974 and the Air Act, 1981, with an opportunity of personal hearing before Senior Environmental Engineer (ZP-1) on 26.10.2021, wherein, it was decided as under:

1. The workshop shall take all necessary measures for the control of water and air pollution as well as provisions of HWM Rules, 2016, within one month and shall ensure that no water / air pollution is caused due to activities of the workshop and complaint against the workshop stands redressed.
2. EE, RO, Patiala shall visit the workshop to verify its contentions as well as various compliances made by the workshop. He shall submit his detailed report within recommendations within 7 days after stipulated period.
3. Further action in the matter will be taken on the receipt of report from RO.

The proceedings of the personal hearing were the proceedings of the aforesaid personal hearing were conveyed to the Industry as well as Environmental Engineer, Regional Office, Patiala vide letter no. 6264-65 dated 09/11/2021 for making compliance.

To verify the compliance of the above said decisions, the industry was visited by the officer of the Board on 28.12.2021 and it was observed that the industry is yet to take all necessary measures for the control of water and air pollution as well as provisions of hazardous and other waste rules, 2016. The industry is carrying out the painting activity in its shed and has tried to cover the windows with curtains. The industry has also constructed a very small paint booth, which does not seem to be adequate even for small parts as depth of the same is around 1 and half feet. D.G. set has been provided with canopy, however, the stack has not been provided with the D.G. set. Domestic effluent is discharged into Municipal Channel after passing through septic tank. The industry has not applied for consents of the Board under both Acts and authorization under HWM Rules till date.

The industry was served with notice to issue directions u/s 33-A of the Water Act, 1974 and u/r 31-A of the Air Act, 1981, proposing its closure, with an opportunity of personal hearing before Chief Environmental Engineer (P) of the Board, through VC on 13.02.2022, which was postponed to 15.02.2022 and again till further notice.

Now, the industry has been given another opportunity of personal hearing on 22.03.2022.

The representative of the industry submitted during the hearing that they have closed the painting process and have removed the compressor etc., which was earlier being used for painting purposes.

After hearing the officer of the Board and the industry, the CEE (P) of the Board decided that the Regional Office, Patiala shall verify the statement of the industry and send its report in the matter.

You are requested to ensure compliance of the decisions of the hearing within stipulated period, failing which, action under the provisions of the Pollution Control Laws would be taken against the Industry.

Endst. No. 2710

*Sdl*  
Environmental Engineer (ZP-I)  
Dated S.S. 22

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information. He is requested to do the needful to comply with decisions of the hearing and send the report within stipulated period.

*Sdl*  
Environmental Engineer (ZP-I)



Complain 28597

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 5707

Handwritten notes: "Date 19/09/2022", "23/9/22", and a circled number "2497".

ਸੇਵਾ ਵਿਖੇ

ਸਕੱਤਰ ਪੰਜਾਬ ਸਰਕਾਰ,  
ਵਿਗਿਆਨ, ਤਕਨੀਕ ਅਤੇ ਵਾਤਾਵਰਣ ਵਿਭਾਗ,  
ਚੰਡੀਗੜ੍ਹ।

ਵਿਸ਼ਾ: Air and noise pollution spreading in my neighbourhood combine  
Industry - Amarjit Agro (Dallp Combine), Haridas Colony, Nabha,  
Distt. Patiala.

ਹਵਾਲਾ: ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 10/231/2022-STE2/390599 ਮਿਤੀ  
11.07.2022 ਅਤੇ ਨੰਬਰ 10/231/2022-STE2/396302 ਮਿਤੀ 19.07.2022

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸ਼ਿਕਾਇਤ ਦੇ ਤੱਥਾਂ ਨੂੰ ਵਾਚਣ ਲਈ ਮੇਕੇ ਦਾ ਦੇਰਾ ਬੋਰਡ ਦੇ ਸਹਾਇਕ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ ਵੱਲੋਂ ਮਿਤੀ 28.12.2021 ਨੂੰ ਕੀਤਾ ਗਿਆ ਅਤੇ ਮੇਕੇ ਉਪਰ ਵਰਕਸ਼ਾਪ ਵੱਲੋਂ ਪਾਣੀ ਐਕਟ, 1974 ਅਤੇ ਹਵਾ ਐਕਟ, 1981 ਦੀ ਧਾਰਾਵਾਂ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਜਾ ਰਹੀ ਸੀ। ਇਸ ਉਪਰੰਤ ਬੋਰਡ ਵੱਲੋਂ ਸਨਅਤ ਨੂੰ ਪਾਣੀ ਐਕਟ, 1974 ਦੀ ਧਾਰਾ 33-ਏ ਅਤੇ ਹਵਾ ਐਕਟ, 1981 ਦੀ ਧਾਰਾ 31-ਏ ਅਧੀਨ ਨੋਟਿਸ ਨੰਬਰ 767 ਮਿਤੀ 24.01.2022 ਰਾਹੀਂ ਮਿਤੀ 22.03.2022 ਨੂੰ ਨਿੱਜੀ ਸੁਣਵਾਈ ਦਾ ਮੇਕਾ ਦਿੱਤਾ ਗਿਆ। ਉਕਤ ਸੁਣਵਾਈ ਦੇਰਾਨ ਵਰਕਸ਼ਾਪ ਦੇ ਨੁਮਾਇੰਦੇ ਵੱਲੋਂ ਦੱਸਿਆ ਕਿ ਉਸ ਵੱਲੋਂ ਸਪਰੇਅ ਪੇਂਟਿੰਗ ਅਤੇ ਕੰਪਰੇਸ਼ਰ ਨੂੰ ਬੰਦ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਸੁਣਵਾਈ ਉਪਰੰਤ ਵਰਕਸ਼ਾਪ ਦਾ ਮੁੜ ਦੇਰਾ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ।

ਉਕਤ ਸੁਣਵਾਈ ਉਪਰੰਤ ਮੇਕੇ ਦਾ ਦੇਰਾ ਬੋਰਡ ਵੱਲੋਂ ਮਿਤੀ 15.07.2022 ਨੂੰ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪਾਇਆ ਗਿਆ ਕਿ ਸਪਰੇਅ ਪੇਂਟਿੰਗ ਬੰਦ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ ਅਤੇ ਕੰਪਰੇਸ਼ਰ ਆਦਿ ਵੀ ਵਰਕਸ਼ਾਪ ਵੱਲੋਂ ਹਟਾ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਕਿਉਂ ਜੋ ਵਰਕਸ਼ਾਪ ਵੱਲੋਂ ਪਾਣੀ ਐਕਟ, 1974 ਅਤੇ ਹਵਾ ਐਕਟ, 1981 ਦੀ ਅਨੁਪਾਲਣਾ ਕਰ ਲਈ ਗਈ ਹੈ, ਇਸ ਲਈ ਸ਼ਿਕਾਇਤ ਉਤੇ ਕੋਈ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕਰਨੀ ਨਹੀਂ ਬਣਦੀ।

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਹੋ ਜੀ।

Handwritten signature and name: "ਮੈਂਬਰ ਸਕੱਤਰ" (Member Secretary)

ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟ੍ਰੇਟ, ਨਾਭਾ, ਜਿਲ੍ਹਾ ਪਟਿਆਲਾ

ਵੱਲ,

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਪਟਿਆਲਾ।

ਸ:ਵ:ਇ:-1/2/3/S.A.  
ਰਵੀ ਚੌਕ  
ਇ: ਇ: 1/2/3/S.A.  
ਫਾਇਲ ਨੰ:.....ਮਿਤੀ:.....

ਪੱਤਰ ਨੰ: 956 / P ਮਿਤੀ: 4/8/22

ਵਿਸ਼ਾ:-

ਮੈਸ: ਅਮਰਜੀਤ ਐਗਰੇ ਇੰਡਸਟਰੀ (ਦਲੀਪ 951), ਹਰੀ ਦਾਸ ਕਲੋਨੀ, ਨਾਭਾ ਵਲੋਂ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲਾਉਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਦਾ ਹੈ ਕਿ ਵਿਸ਼ੇ ਵਿਚ ਦਰਜ ਕੇਸ ਅਧੀਨ ਧਾਰਾ 133 ਸੀ.ਆਰ.ਪੀ.ਸੀ. ਕੇਸ ਅਨੁਵਾਨ ਰਵਿੰਦਰ, ਸਿੰਘ, ਬਨਾਮ ਅਮਰਜੀਤ ਹਾਰਵੈਸਟਿੰਗ ਇੰਡਸਟਰੀ ਇਸ ਅਦਾਲਤ ਵਿਚ ਮਿਤੀ 25.08.2022 ਨੂੰ ਸੁਣਵਾਈ ਲਈ ਨੀਯਤ ਹੈ। ਇਸ ਕੇਸ ਵਿਚ ਇਸ ਦਫਤਰ ਵਲੋਂ ਆਪ ਪਾਸੋਂ ਕਈ ਵਾਰ ਪੱਤਰ ਜਾਰੀ ਕਰਕੇ ਸਟੇਟਸ ਰਿਪੋਰਟ ਮੰਗੀ ਗਈ ਸੀ, ਪਰੰਤੂ ਆਪ ਵਲੋਂ ਇਹ ਰਿਪੋਰਟ ਇਸ ਅਦਾਲਤ ਨੂੰ ਨਹੀਂ ਭੇਜੀ ਗਈ।

ਸੇ ਆਪ ਨੂੰ ਮੁੜ ਹਦਾਇਤ ਕੀਤੀ ਜਾਦੀ ਹੈ ਕਿ ਇਸ ਸਬੰਧੀ ਆਪਣਾ ਨਿੱਜੀ ਧਿਆਨ ਦਿੰਦੇ ਹੋਏ ਇਹ ਰਿਪੋਰਟ ਤੁਰੰਤ ਇਸ ਅਦਾਲਤ ਨੂੰ ਭੇਜੀ ਜਾਵੇ ਤਾਂ ਜੋ ਕਿ ਇਸ ਕੇਸ ਦਾ ਨਿਪਟਾਰਾ ਜਲਦੀ ਤੇ ਜਲਦੀ ਤੇ ਸਕੇ।

ਇਸ ਨੂੰ ਅਤਿ ਜਰੂਰੀ ਸਮਝਿਆ ਜਾਵੇ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟ੍ਰੇਟ  
ਨਾਭਾ।



**PUNJAB POLLUTION CONTROL BOARD**

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

No. 1963

Dated 12/8/2022

ਸੇਵਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ  
ਤਹਿ: ਨਾਭਾ, ਜਿਲ੍ਹਾ ਪਟਿਆਲਾ।

ਵਿਸ਼ਾ:- ਮੈਸ: ਅਮਰਜੀਤ ਐਗਰੋ ਇੰਡਸਟਰੀ (ਦਲੀਪ 951) ਹਰੀ ਦਾਸ ਕਲੋਨੀ, ਨਾਭਾ ਵਲੋਂ ਪ੍ਰਦੂਸ਼ਣ  
ਫੈਲਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 956/ਪੇਸੀ ਮਿਤੀ 04.08.2022

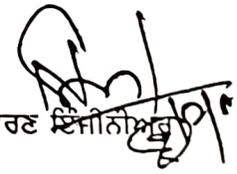
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਨਅਤ ਵਿਰੁੱਧ ਇਸ ਦਫਤਰ ਵਿਖੇ ਸਿਕਾਇਤ ਪ੍ਰਾਪਤ ਹੋਈ। ਜਿਸ ਉਪਰ ਹੋਈ ਕਾਰਵਾਈ ਦੀ ਰਿਪੋਰਟ ਬੋਰਡ ਦੇ ਸਮਰੱਥ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਭੇਜ ਦਿੱਤੀ ਗਈ ਸੀ।

ਉਕਤ ਸਨਅਤ ਨੂੰ ਨਿੱਜੀ ਸੁਣਵਾਈ ਲਈ ਮਿਤੀ 22.03.2022 ਨੂੰ ਬੋਰਡ ਵਲੋਂ U/s 33-A of the water Act, 1974 and u/s 31-A of the Air Act, 1981, ਕਾਰਣ ਦੱਸੇ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ।

ਨਿੱਜੀ ਸੁਣਵਾਈ ਵਿੱਚ ਸਨਅਤ ਦੇ ਮਾਲਕ ਵਲੋਂ ਗੰਨ ਪੇਂਟ ਕੰਪਰੇਸ਼ਰ ਗਤੀਵਿਧੀ ਬੰਦ ਕਰਨ ਅਤੇ ਕੰਪਰੇਸ਼ਰ ਨੂੰ ਸੰਨਤ ਅੰਦਰੋਂ ਚੁਕਵਾਉਣ ਦਾ ਬਿਆਨ ਦਿੱਤਾ ਗਿਆ।

ਸੁਣਵਾਈ ਦੀ ਕਾਰਵਾਈ ਉਪਰੋਕਤ ਬੋਰਡ ਦੇ ਸਮਰੱਥ ਅਧਿਕਾਰੀਆਂ ਵਲੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਸੰਨਤ ਦਾ ਦੌਰਾ ਦੁਬਾਰਾ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ। ਉਕਤ ਸਨਅਤ ਦਾ ਦੌਰਾ ਮਿਤੀ 15.07.2022 ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਅਧਿਕਾਰੀ ਵਲੋਂ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪਾਈਆ ਗਿਆ ਕਿ ਸੰਨਤ ਵਲੋਂ ਗੰਨ ਪੇਂਟ ਗਤੀਵਿਧੀ ਬੰਦ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ ਅਤੇ ਗੰਨ ਪੇਂਟ ਨੂੰ ਕੰਪਰੇਸ਼ਰ ਸਨਅਤ ਅੰਦਰੋਂ ਹਟਾ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਰਿਪੋਰਟ ਬੋਰਡ ਦੇ ਜ਼ੋਨਲ ਦਫਤਰ ਨੂੰ ਸਿਕਾਇਤ ਦਾਖਲ ਕਰਨ ਹਿੱਤ ਭੇਜ ਦਿੱਤੀ ਗਈ ਹੈ।

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ।

  
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ

**VATAVARAN BHAWAN, NABHA ROAD, PATIALA**

ਖੇਤਰੀ ਦਫਤਰ, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Phone: 0175-2228132 E-mail : eero\_patiala@yahoo.com, Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

Grievance ID :20230212631

31

RESOLVED

Anneame-D**Citizen Name**

Ravinder Singh Sammi

**Complainant Category**

Air Pollution / Noise Pollution

**Complainant Sub Category**

Industrial Air Pollution

**Email**

ravindersingh84424@gmail.com

**Contact No.**

9781524323

**Address**

Hari Dass colony nabha Hari Dass colony Nabha , Nabha , PATIALA

## Air and noise pollution spreading industry

To my fate . We are living in above said area from last 40 years that ever since the workshop or Dalip combine (Amarjeet agro industry) came up near my home or property.our lives have been hell . Manufacturing unit in our neighborhood is creating the pollution and a number of chemical gases coming from the industry. noise of grinding machine , heavy machinery being hazardous may lead to serious health issues and a hike in the air , noise and environment pollution. My property also have damage with the vibration comes from the industry

**Department**  
PUNJAB POLLUTION CONTROL BOARD

**Pertains to**  
PATIALA

**Platform**  
Citizen Panel

**Attachments**



## Grievance History

25 MAY, 2023 02.13 PM

**PERSON ACTION TAKEN BY**

ASSISTANT ENVIRONMENTAL ENGINEER(Sh. SURINDERJEET SINGH) PUNJAB POLLUTION CONTROL BOARD

**ACTION**  
RESOLVED

Officer Comments:

The site was visited by this office on 03.01.2023 and industry was found complying with the provision of Noise Rules, 2000. Therefore, no action is required to be taken at this stage.

19 MAY, 2023 10.57 AM

**PERSON ACTION TAKEN BY**

ENVIRONMENTAL ENGINEER(Sh. ROHIT SINGLA) PUNJAB POLLUTION CONTROL BOARD

**ACTION**

**FORWARDED TO ASSISTANT ENVIRONMENTAL ENGINEER(Sh. SURINDERJEET SINGH) OF REGIONAL OFFICE PATIALA**

Officer Comments:

Please take immediate action.

12 MAY, 2023 09.35 AM

**PERSON ACTION TAKEN BY**

ENVIRONMENTAL ENGINEER(Miss KANWALDEEP KAUR) PUNJAB POLLUTION CONTROL BOARD

**ACTION**

**FORWARDED TO ENVIRONMENTAL ENGINEER(Sh. ROHIT SINGLA) OF REGIONAL OFFICE PATIALA**

Officer Comments:

Kindly take necessary action in the matter please.

12 MAY, 2023 09.25 AM

**PERSON ACTION TAKEN BY**

CHIEF ENGINEER(Sh. RAJEEV SEKHRI) URBAN LOCAL BODIES

**ACTION**

**FORWARDED TO ENVIRONMENTAL ENGINEER(Miss KANWALDEEP KAUR) OF REGIONAL OFFICE 1**

LUDHIANA

Officer Comments:

Kindly look into matter.

MAY 11 2023 2:42PM

 **GRIEVANCE ASSIGNED TO**

**34**

CHIEF ENGINEER (Sh. RAJEEV SEKHRI) URBAN LOCAL BODIES

 **ACTION**

PENDING

Officer Comments:

Assigned To Nodal Officer

Name & Address:- M/s Amarjeet Agro Industry (Dalip 951 Combines),  
Havirdas Colony, Patiala Road, Nabha.

Date = 06.07.2023

Visiting officers :- Sh. Tarsem Chand, PCS, SDM Nabha  
Sh. Rajbinder Singh Dhanoa, Naib Tehsildar, Nabha  
Er. Mohit Singla, SDO, PPCB  
Dr. Rupinder Kaur, Scientific Assistant

Person contacted :- Sh. Ravinder Singh s/o Paramjit Singh (Complainant)  
Sh. Amarjeet Singh s/o Dalip Singh (Owner of unit)  
Sh. Sathvir Singh, (brother of complainant)  
Sh. Harrajjeet Singh (Son of owner of unit)

Observations:- (Surprise Inspection as per orders of worthy DC, Patiala)

- 1) The unit is a workshop and is engaged in manufacturing/assembly of Combine harvester.
- 2) The Workshop was found in operation.
- 3) The Workshop has installed 2 no. drilling machines, 1 no. sheet cutting press, 2 no. lathe machines, 1 no. welding set and other manual hand tool machinery.
- 4) The workshop has also installed 1 no. D.G set of Cap. 25 KVA, which is equipped with canopy and stack of adequate height.
- 5) During visit, the Complainant was also called upon the site to accompany the visiting team.
- 6) The owner of Workshop has now removed all the machinery of spray paint from the said premises and shifted the same to a new location, which is far away from house of the Complainant.
- 7) During visit, the owner of workshop informed that the Complainant is not residing in the house adjacent to the workshop, but has shifted to a house, which is 500m.

Contd. -

away from the workshop.

8) The Complainant is operating a eatery outlet at the ground floor and has made residence provision on the first floor. The premises of the Complainant is adjacent to the workshop.

9) Noise monitoring was also carried out by the scientific staff, which is tabulated below:- (In the presence of Complainant & owner of unit)

S.No.	Location of sampling	Time	Operational status of workshop	Readings
1.	At main gate of the Workshop i.e. Ms Amarjeet Agro.	9:21 AM	In operation	76.4 dB (Avg)
2.	At main gate of the house of the Complainant i.e. Sh. Ravinder Singh	9:24 AM	In operation	69.8 dB (Avg)
3.	In bedroom of the Complainant	9:27 AM	In operation	61.4 dB (Avg)
4.	In bedroom of Complainant	9:30 AM	Not in operation	60.5 dB (Avg)
5.	At Main gate of Complainant house	9:35 AM	Not in operation	67.7 dB (Avg)
6.	At main gate of workshop.	9:37 AM	Not in operation	71.5 dB (Avg)

10) The above noise monitoring was carried out after making all the installed machinery operational and then by stopping all activities of workshop. The sampling was done in

P.T.O

37<sup>3</sup> -

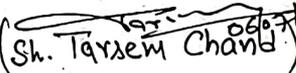
Presence of Complainants as well the owner of Workshop.

11. The team also visited the site, where the owner of workshop shifted its spray painting machinery. The new site was found located far away from the residence of complainant, on the other side of road.
12. The visit of the team was captured for photos & videos, as a documentary evidence.

  
05/07/2023  
(Dr. Rupinder Kaur)  
Scientific Assistant

  
06/07/23  
(Er. Mohit Singla)  
(AEE, PPCB)

  
(Sh. Rasbir Singh Dhanoo)  
Naib Tehsildar, Nabha

  
06/07/2023  
(Sh. Tarsem Chand)  
SDM, Nabha